

ITEM NO.13

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No.3 of 2016 in Civil Appeal No(s).318 of 2013

RANJEET PANDEY & ANR

Appellant(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(For early hearing and office report)

WITH I.A. No.5 in C.A. No.316 of 2013

(With appln.(s) for early hearing and Office Report)

I.A.No.3 in C.A. No.442 of 2013

(With appln.(s) for early hearing and Office Report)

I.A.No.3 in C.A. No.445 of 2013

(With appln.(s) for early hearing and Office Report)

I.A. No.4 in C.A. No.446 of 2013

(With appln.(s) for early hearing and Office Report)

Date : 05/09/2016 These applications were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Appellant(s)

Mr. Purushottam Sharma,Adv.
Mr. Rajeev Kumar Gupta,Adv.
Mr. Ravi Chandra Prakash,Adv.
Mr. Mukesh Kumar,Adv.
Mr. Luv Kumar,Adv.
Mr. L. Nidhi Ram Sharma,Adv.
Mr. Balraj Dewan,Adv.
Mr. Sagar Kumar,Adv.
Ms. Shalu Sharma,Adv.

For Respondent(s)

Mr. Arvind Varma,Sr.Adv.
Mr. Vikas Bansal,Adv.
Mr. Anuvrat Sharma,Adv.
Ms. Sukanya Basu,Adv.

Mr. Ravindra Kumar,Adv.

Ms. Shalu Sharma,Adv.

Mr. Vikrant Singh Bais, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Learned counsel for the appellants points out that C.As.No.9165-9172 of 2010 decided by a Bench presided over by Hon'ble Mr. Justice Dipak Misra also concludes the controversy involved in the present appeals.

In view thereof, we direct that all these appeals shall also be listed for appropriate orders before a Bench presided over by Hon'ble Mr. Justice Dipak Misra.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER